B. A. No. 1735 FIR No. 204/2020 PS: Roop Nagar State Vs. Mohan Lal U/s 409/420/467/468/471/34 IPC

01.12.2020

Present:

Sh. K.P.Singh, Ld. Addl. PP for State (through video

conferencing)

Sh. Asish Balyan, Counsel for accused-applicant

(through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of regular bail moved on behalf of accused-applicant Mohan Lal in case FIR No. 204/2020.

Ld. counsel for the accused-applicant submits that he does not wish to press upon the present bail application and that the same may be dismissed as withdrawn. It is ordered accordingly. This application under Section 439 CrPC for grant of regular bail moved on behalf of accused-applicant Mohan Lal in case FIR No. 204/2020 is dismissed as withdrawn.

B. A. No. 1727 FIR No. 428/2014

PS: Burari

State Vs. Gaurav

U/s 379/411/34 IPC

01.12.2020

Present:

Sh. K.P.Singh, Ld. Addl. PP for State (through video

conferencing.)

Sh. Ayub Kkhan, Counsel for accused-applicant (through

video conferencing.)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of regular bail moved on behalf of accused-applicant Gaurav in case FIR No. 428/2014.

Ld.counsel for accused-applicant submits that he does not wish to press upon present bail application and that the same may be dismissed as withdrawn. It is ordered accordingly. This application under Section 439 CrPC for grant of regular bail moved on behalf of accused-applicant Gaurav in case FIR No. 428/2014 is dismissed as withdrawn.

(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi

01.12.2020

FIR No. 29/2019 PS: Crime Branch State Vs. Vinay U/s 21/29 NDPS Act

01.12.2020

Present:

Sh. K.P.Singh, Ld. Addl. PP for State (through video

conferencing.)

None for the accused-applicant.

Hearing is conducted through video conferencing.

None has joined the Webex Hearing on behalf of the accused-

applicant.

In the interest of justice, for report and consideration, put up on 04.12.2020, physical hearing date of the Court.

B. A. No. 3812 FIR No. 428/2014 PS: Burari State Vs. Gaurav U/s 379/411/34 IPC

01.12.2020

Present:

Sh. K.P.Singh, Ld. Addl. PP for State (through video

conferencing)

Sh. Ayub Kkhan, Counsel for accused-applicant (through

video conferencing.)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of regular bail moved on behalf of accused-applicant Gaurav in case FIR No. 428/2014.

Ld. counsel submits that one regular bail application was filed on behalf of the accused-applicant earlier which however was deficient in material particulars and details and hence the present application for grant of regular bail is filed while furnishing all relevant facts and details and documents and that now the earlier bail application is dismissed as withdrawn

Reply be filed on or before the next date of hearing.

For consideration, put up on 04.12.2020 ie physical hearing date of the

Court. TCR be requisitioned for the next date of hearing.

(Neelofer Abida Perveen) ASJ (Central)THC/Delhi

01.12.2020

FIR No. 112/2020 PS: Gulabi Bagh State Vs. Manav U/s 392/397/304/34 IPC

01,12,2020

Fresh application received. Be registered

Present:

Sh. K.P.Singh, Addl. PP for State (through video conferencing)

None for accused-applicant.

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of regular bail moved on behalf of accused-applicant Manav in case FIR No. 112/2020.

None has joined on behalf of the accused-applicant. Ld. Addl. PP seeks some time for filing of reply. Reply be filed on or before the next date of hearing.

For consideration, put up on 16.12.2020.

FIR No. 132/2020 PS: Subzi Mandi State Vs. Manish @ Hauwa U/s 188/392/397/411 IPC

01.12,2020

Fresh application received. Be registered

Present:

Sh. K.P.Singh, Addl. PP for State (through video conferencing)

None for accused-applicant

Hearing conducted through Video Conferencing.

This is fifth application under Section 439 CrPC for grant of interim bail moved on behalf of accused-applicant Manish @ Hauwa in case FIR No. 132/2020.

None has joined on behalf of the accused-applicant. Ld. Addl. PP seeks some time for filing of reply. Reply be filed on or before the be next date of hearing.

For consideration, put up on 11.12.2020.

B. A. No. 3377 FIR No. 370/2020 PS: Timarpur State Vs. Mohit Kumar U/s 302/120B IPC

01.12.2020

Present:

Sh. K.P.Singh, Addl. PP for State (through video

conferencing)

Sh. Niklesh Kumar, counsel for accused-applicant (through

video conferencing)

Hearing is conducted through video conferencing.

This is an application under Section 438 CrPC for grant of anticipatory bail on behalf of accused-applicant Mohit Kumar in case FIR No. 370/2020.

Ld. Addl. PP submits that in pursuance to the previous order accused-applicant has joined the investigation, however, as per reply filed, he has not cooperated in the investigation. Ld. Addl. PP submits that now the main IO has tested positive for covid-19 infection and is quarantined.

In such circumstances therefore as the Investigating Officer is quarantined at this stage, interim protection is extended till the next date of hearing subject to the condition that the accused-applicant shall continue to join the investigation as and when called upon to do so by the IO and shall cooperate fully with the ongoing investigation.

For report and consideration, put up on 15.12.2020.

(Neelofer Abida Perveen) ASJ (Central)THC/Delhi

01.12.2020

R. A. No. 1914 FIR No. 321/2020 PS: Burari State Vs. Indu Panwar US: 370/34 IPC

01.12.2020 at 2.30 pm

File taken up again at the request of Ld. counsel for accused-applicant.

Present:

Sh. K.P.Singh, Addl. PP for State (through video

conferencing)

Sh. Adarsh Saini, counsel for accused-applicant. (through video

conferencing)

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of regular bail on behalf of accused Indu Panwar in case FIR No. 321/2020.

Ld.counsel for accused-applicant submits that he does not wish to press upon present bail application and that the same may be dismissed as withdrawn. It is ordered accordingly. This application under Section 439 CrPC for grant of regular bail on behalf of accused Indu Panwar in case FIR No. 321/2020 is dismissed as withdrawn.

FIR No. 132/2020 PS: Subzi Mandi State Vs. Manish @ Hauwa U/s 188/392/397/411 IPC

01.12.2020 at 2,10 pm

File taken up again at the request of Ld. counsel for the accused-

Present:

applicant.

Sh. K.P.Singh, Addl. PP for State (through video conferencing)

Sh. Ranjan, Counsel for accused-applicant (through video

conferencing)

Hearing conducted through Video Conferencing.

This is fifth application under Section 439 CrPC for grant of interim bail moved on behalf of accused-applicant Manish @ Hauwa in case FIR No. 132/2020.

Ld. counsel for the accused-applicant submits that the matter has already been adjourned for 11.12.2020. Ld. counsel for accused-applicant submits that due to connectivity problem he could not join Webex hearing in the morning and seeks preponment of the next date of hearing.

At request, the next date of hearing is preponed to 07.12.2020. Date earlier given i.e. 11.12.2020 stands cancelled.

(Neelofer Abrila Perveen) ASJ (Central) (THC/Delhi

AT.12.2020